

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2806/2004

New Delhi, this the 11th day of July, 2005

Hon'ble Mr. Shanker Raju, Member (J)
Hon'ble Mr. S.K. Malhotra, Member (A)

Sh. R.P. Bhardwaj
Animal House Attendant
Ministry of Agriculture
Director of PPQ&S, (Toxicology Division)
NH-IV, Faridabad.Applicant.

(By Advocate Shri P.S. Goindi)

Versus

1. The Secretary
Ministry of Agriculture, DAC
Krishi Bhawan,
New Delhi.
2. The Secretary,
Department of Personnel & Training,
Ministry of Personnel & Public Grievances,
North Block, New Delhi.
3. The Finance Secretary,
Ministry of Finance,
Department of Expenditure,
(Implementation Cell),
North Block, New Delhi.
4. The Plant Protection Advisor,
to the Govt. of India
Ministry of Agriculture
Directorate of PPQ&S
NH-IV, Faridabad.Respondents.

(By Advocate Shri D.S. Mahendru)

O R D E R (ORAL)

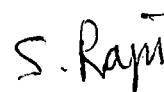
By Hon'ble Mr. Shanker Raju :

Heard the counsel. In pursuance of our order dated 6.4.2004 passed in OA No. 861/2004 regarding parity of grant of higher pay scale to the applicant on the post of Animal House Attendant (herein after AHA), respondents have passed an order dated 30.9.2004, perusal of which shows that it is a non-speaking order. In the light of DOP&T OM dated 11.1.2002 in respect of

Recommendations of the Committee on Service Litigations regarding representations preferred by the employees, it has been decided that reply to the representation should be self-contained with reasons and the grounds should be clearly indicated. The aforesaid is not present in the present order. Accordingly OA is partly allowed. Order dated 30.9.2004 is set aside. Respondents are directed to pass a detailed and speaking order on the representation of the applicant within a period of four weeks from the date of receipt of a copy of this order.


(S.K. Malhotra)

Member (A)


S. Raju

(Shanker Raju)

Member (J)

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